NEW DELHI, the 19th May, 1968.

NOTIFICATION

(Merchant Shipping)

S.O. 1915.- In exercise of the powers conferred by sub-section (2) of section 7 of the Merchant Shipping Act, 1958 (44 of 1958), the Central Government hereby directs that the power exercisable by it under sub-section (3) of section 114 of the said Act (fixing the amount for which a bond has to be given by the master of a ship under the said sub-section) shall be exercisable also by the Director General of Shipping.

[No. 19-MT(1)/69]

Sd/-
Under Secretary to the Govt. of India.